

**Bill No. IV of 2014**

THE CONSTITUTION (SCHEDULED CASTES) ORDERS  
(AMENDMENT) BILL, 2014

A

BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the States of Haryana, Karnataka and Odisha and the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.*

BE it enacted by Parliament in the Sixty-Fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2014. Short title.

C.O. 19. 5 2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—  
(a) in PART V.—*Haryana*, for entry 19, substitute,—  
“19. Kabirpanthi, Julaha, Kabirpanthi Julaha”;  
(b) in PART VII.—*Karnataka*, for entry 23, substitute,—  
“23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar, Bovi (Non-Besta), Kalluvaddar, Mannuvaddar”;

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Amendment of the Constitution (Scheduled Castes) Order, 1950.

(c) in PART XIII.—*Orissa*,—

(i) for entries 26 and 27, substitute,—

“26. Dhoba, Dhobi, Rajak, Rajaka

27. Dom, Dombo, Duria Dom, Adhuria Dom, Adhuria Domb”;

(ii) for entries 44, 45 and 46, substitute,—

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“44. Katia, Khatia

45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela,  
Gaudia Kela

46. Khadala, Khadal, Khodal”;

(iii) for entry 91, substitute,—

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“91. Turi, Betra”;

(d) in PART XXIV.—*Uttaranchal*, for “Uttaranchal”, substitute,  
“Uttarakhand”.

Amendment of  
the Constitution  
(Dadra and  
Nagar Haveli)  
Scheduled Castes  
Order, 1962.

**3.** In the Schedule to the Constitution (Dadra and Nagar Haveli) Scheduled  
Castes Order, 1962, for entry 2, substitute,—

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C.O. 64.

“2. Chamar, Rohit.”.

## STATEMENT OF OBJECTS AND REASONS

In pursuance of the provisions of clause (1) of article 341 of the Constitution, Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted under clause (2) of article 341 of the Constitution.

2. The State Governments of Haryana, Karnataka and Odisha and the Union territory of Dadra and Nagar Haveli have proposed for certain modifications in the list of Scheduled Castes, by way of inclusion of certain communities therein. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed modifications.

3. In order to give effect to the above modifications, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

(i) The Constitution (Scheduled Castes) Order, 1950; in respect of Haryana, Karnataka and Odisha; and

(ii) The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

4. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;  
*The 5th February, 2014.*

MALLIKARJUN KHARGE

## FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of entries in the list of the Scheduled Castes for the States of Haryana, Karnataka and Odisha and the Union territory of Dadra and Nagar Haveli. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of enacting this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non availability of caste-wise data.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

(C.O. 19)

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THE SCHEDULE

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PART V.—*Haryana*

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19. Kabirpanthi, Julaha

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PART VII.—*Karnataka*

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23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar

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PART XIII.—*Orissa*

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26. Dhoba, Dhobi

27. Dom, Dombo, Duria Dom

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44. Katia

45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela

46. Khadala

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91. Turi

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PART XXIV.—*Uttaranchal*

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EXTRACT FROM THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES  
ORDER, 1962

(C.O. 64)

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THE SCHEDULE

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(2) Chamar

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RAJYA SABHA

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further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the States of Haryana, Karnataka and Odisha and the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

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*(Shri Mallikarjun Kharge, Minister of Social Justice and Empowerment)*